

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 123**  
**(IB)-328(PB)/2019**

**IN THE MATTER OF:**

Prayag Polytech Pvt. Ltd.

.... Applicant/petitioner

Vs.

Sumeru Processors Pvt. Ltd.

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 28.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Virender Ganda, Sr. Adv. with Mr. Vipul Ganda,  
Mr. Vishal Ganda, Ms. Shreya Jain, Advs.

For the respondent Ms. Anindita Saha, Adv.

**ORDER**

Despite the time of two weeks granted to file reply on 26.02.2019, reply has not been filed although period of 1 month has gone by. Learned counsel for the respondent has made further request to grant ten days' time to file reply within ten days. We accept the request. Reply be filed within ten days with a copy in advance to the counsel for the petitioner which shall be subject to payment of Rs. 10,000/- as cost payable to the petitioner.

Rejoinder, if any be filed within five days thereafter with a copy in advance to the counsel for the respondent.

List for arguments on 15.04.2019.

Sdl-

**(M.M.KUMAR)**  
**PRESIDENT**

Sdl-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**